

EXTRAORDINARY

REGD. NO. JK-33



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

Vol. 131] Jammu, Fri., the 7th Dec., 2018/16th Agra., 1940. [No. 36-3

Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(*Legislation Section*)

Jammu, the 07th December, 2018.

The following Act has been assented to by the Governor on
07th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR (PREVENTIVE
DETENTION LAWS) (AMENDMENT) ACT, 2018**

(Governor Act No. XXXIII of 2018)

[07th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to amend the Jammu and Kashmir Public Safety Act, 1978, Jammu and Kashmir Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act, 1988 and Jammu and Kashmir Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th of June, 2018, the Governor is pleased to enact as follows :—

Preliminary

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir (Preventive Detention Laws) (Amendment) Act, 2018.

2. It shall come into force from the date of publication in the Government Gazette.

CHAPTER I

Amendment to the Jammu and Kashmir Public Safety Act, 1978

2. *Amendment of section 14, Act VI of 1978.*—In section 14 of the Jammu and Kashmir Public Safety Act, 1978, sub-section (3) shall be substituted by the following, namely :—

“(3) The Chairman and the other Members of the Board shall be appointed by the Government on the recommendations of the Search-cum-Selection Committee consisting of the following :—

- | | |
|--|----------|
| (a) Chief Secretary | Chairman |
| (b) Administrative Secretary,
Home Department | Member |
| (c) Administrative Secretary,
Department of Law, Justice and
Parliamentary Affairs | Member : |

Provided that no sitting Judge of the High Court or the sitting District and Sessions Judge shall be appointed as Chairman or Member of the Board except in consultation with the Chief Justice of High Court.”

